

Seetla Vs State Of Uttar Pradesh And Others

Court: Allahabad High Court

Date of Decision: Dec. 5, 2019

Acts Referred: Uttar Pradesh Land Revenue Act, 1901 â€” Section 4(8), 4(9), 11, 14, 14A, 14A(4), 28
Uttar Pradesh Zamindari Abolition And Land Reforms Act, 1950 â€” 198(4)
Constitution Of India, 1950 â€” Article 226

Hon'ble Judges: Dr. Yogendra Kumar Srivastava, J

Bench: Single Bench

Advocate: Rajesh Kushwaha, Mahesh Narain Singh, R.M. Yadav,R.N.Yadav

Final Decision: Dismissed

Judgement